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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No. 2441/97

New Delhi this the 21st day of April, 1998.

Hon'ble Mr. N. Sahu, Member (A)

Hon'ble Dr. A. Vedavalli, Member (A)

U.S. Joshi,
R/o 69/3, Prakash Nagar,
Mitha Road,
Gole Market,
Model Town,
Jullundhur City.

...Applicant

(By Advocate Shri B.S. Mainee)

Versus

Union of India through

1. The Secretary,
Railway Board,
Ministry of Railway,
Rail Bhawan,
New Delhi.

2. The General Manager,
Northern Railway,
Baroda House,
New Delhi.

3. The Secretary,
U.P.S.C.,
Dholpur House,
New Delhi.

...Respondents

(By Advocate Shri R.L. Dhawan)

ORDER (ORAL)

Hon'ble Mr. N. Sahu, Member (A):

Learned counsel for the applicant states that after the O.A. has been filed the disciplinary proceedings were finalised resulting in punishment. An appeal has been filed against the order of punishment. In view of this, learned counsel for the applicant wants to withdraw the O.A. and seeks the liberty of the Court to file a fresh OA to incorporate all the present grounds. Prayer allowed. Accordingly, the O.A. is dismissed, as withdrawn. No costs.

A. Vedavalli
(Dr. A. Vedavalli)
Member (J)

cc.

Naresh Singh
(N. Sahu)
Member (A)